4816

संविधान के कुछ ग्रन्य ग्रन्चछेदों में भी ऐसी ही व्यवस्थाएं दी गई हैं। जब संविधान में किसी खाम चीज के लिये दो वैकल्पिक उपायों की व्यवस्था हो तब यह आवश्यक नहीं कि उनमें से एक को दूसरे पर प्राथ-मिकता दो जाय । अनुच्छेद ३०७ के परन्तुकों के ग्रधीन भारत के राष्ट्रयति की विनियम शक्ति को **मऋ**पणकालीन ग्रथवा ग्रल्पकालीन नहीं कहा जा सकता ग्रौर सरकारी कर्मचारी सेवा की शर्नो के विनियमन के लिये विधि-निर्माण मे प्रवृत्त होना सरकार के लिये ग्रनिवार्य नही है। भारत में सरकारी सेवा का नियंत्रण प्रमुख रूप से मरकार द्वारा बनाये गये नियमों द्वारा होता है क्यों कि इस से प्रशासन का विकामशील समाज की भावश्यकताओं की पुर्ति के लिए समय-पमय पर स्रावण्यक परिवर्नन करना न्विधाजनक हो जाता है । किन्तू इय बारे में विधि निर्माण के प्रश्न की प्रशासन पुबार भ्रायोग द्वारा जांच किये जाने की संभावना है। आयोग का प्रति-वेदन प्राप्त होने पर सरकार द्वारा इस प्रश्नकी जाचकी जायेगी।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

- (b) Article 309 of the Constitution provides for two alternative for prescribing the method of recruitment and conditions of service of Government servants, namely:
 - (1) Legislation, and
 - (2) Presidential Regulations.

Similar provisions are contained in some other articles of the Constitution. When the Constitution provides for two alternative modes for a certain thing, it is not mandatory that one must be preferred to the other. The regulation-making power of the President of India under proviso to Article 309 cannot be said to be transitory or short-term and it is not obligatory on the part of the Government to sponsor legislation for regulating the conditions of service of Government servants. Public services in India have been largely governed by rules framed by Government because this facilitates periodic changes that are necessary to adjust the administration to the needs of a developing society. However, the question of legislation in this respect is likely to be examined by the Administrative Reforms Commission on receipt whose report it will be examined by Government.]

माध्यमिक शिक्षकों का संसद के सम्मुख प्रदर्शन

1114 श्री रेवती कांत सिंह: शिक्षा मंत्री यह बताने की कृपा करेंगे कि

- (क) क्या सरकार का ध्यान हिन्दी दैनिक हिन्द्स्तान, दिनांक 1 ग्रगस्त, 1967 में प्रकाशित इस समाचार की स्रोर दिलाया गया है कि अखिल भारतीय माध्यमिक शिक्षक मंब की महा परिषद् के निर्णयानुसार संसद् के स्रागामी सव के समय माध्यमिक शिक्षक मंसद् भवन के मामने प्रदर्शन करेंगे; स्रौर
- (ख) यदि हां, तो सरकार इस सम्बन्ध मे क्या कार्यवाही करने का विचार रखती

†[Secondary Teachers Demonstration BEFORE PARLIAMENT

1114. SHRI REWATI KANT SINGH: Will the Minister of EDUCATION be pleased to state:

(a) whether Government's attention has been drawn to a news published in the Hindi daily 'Hindustan' of the 1st August, 1967 which says that according to a decision taken by the Council of All India Secondary Teachers' Federation the secondary teachers will demonstrate before the Parliament House during the next session of Parliament; and

(b) if so, what action Government propose to take in this regard?

शिक्षा मन्नालय में राज्य मंत्री (श्री भागवत झा श्राजाद): (क) जी हा।

(ख) भारत सरकार ग्रध्यापको की मांगों पर विचार कर रही है । इस समय इस मामले में कृष्ठ कहना सम्भव नहीं नहीं है ।

†[THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (2) Yes, Siz.

(b) The Government of India is considering the demands of the teachers. It is not possible to say anything in the matter at this stage.]

HOTEL USED FOR IMMORAL PURPOSES

1115. DR. (MRS.) MANGLADEVI TALWAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Raj Hotel in Subzimandi Delhi is used for immoral purposes and that illicit liquor is also served there;
- (b) how many times this hotel has been raided under the Immoral Traffic Act so far; and
- (c) whether it is a fact that this hotel keeps illicit liquor in its godown in 9-R, Indra Market and if so, how many times this godown has been raided?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No complaint has been lodged with the Police of any such acts.

(b) and (c) In the current year this hotel was checked 16 times but no incriminating fact came to light. House No. R-9, Indra Market, Delhi is not a godown but is the residence of the proprietor of the hotel.

STAGNATION AMONG ASSISTANTS IN CENTRAL GOVERNMENT OFFICES

1116, SHRI RAM CHANDER: SHRI JAGAT NARAIN:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether the committee of Joint Secretaries appointed to go into the question of removing stagnation from amongst the cadre of Assistants in Central Government Offices, by introducing a new grade of Senior Assistants converting a certain percentage of the existing posts of Assistants into that grade, or otherwise has since submitted its report;
- (b) if so, what are their recommendations; and
- (c) if the answer to part (a) above be in the negative, what are the reasons for the delay in submitting the report and by when the report will be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) Yes, Sir. The Committee has submitted its report a few days ago.

- (b) The Committee has not recommended introduction of a Selection Grade for Assistants.
 - (c) Does not arise.

CODE OF CONDUCT FOR LEGISLATORS

- 1117. SHRI RAM CHANDER: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have under consideration the question of evolving a code of conduct for Members of Legislatures in India for preservation of healthy democratic traditions in the country; and
- (b) if so, what steps have been or are being taken to evolve such a code in consultation with the leaders of various political parties?

^{†[]} English translation.